

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 359/MP/2026 along with IA (Diary) No. 683/2026

Subject : Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-state transmission system) Regulations, 2022, seeking *inter alia* relaxation and removal of difficulty to permit the transfer of the Connectivity (Application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulation 15.3 of the said Regulations read with the Order dated 22.9.2023 in Petition no. 11/SM/2023.

Petitioner : GRT Jewellers (India) Private Limited (GJIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, GJIPL
Ms. Aishwarya Subramani, Advocate, GJIPL
Ms. Harsha Rao, Advocate, GJIPL
Shri Robin Singh, Advocate, GJIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. B S Shruthi, SRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner expressed urgency in the matter, submitting that as per the Business Transfer Agreement, the Petitioner's assets are to be transferred by the end of this month. She pointed out that, despite directions to file its reply by 25.8.2026, the Respondent, CTUIL, has failed to file its reply to date. Regardless, CTUIL's stance is already evident from its letter dated 5.8.2026, wherein it conveyed that since the Petitioner's Project has already achieved the COD in June 2022, its application for prior approval for change in control as per Regulation 11A(6)(c) of the GNA Regulations read with the Detailed Procedure cannot be undertaken. She submitted that Regulation 11A(6)(c) of the GNA Regulations is a pre-COD provision governing the control of the connectivity grantee up to COD of the Project and has no application to a post-COD transfer of ownership. She emphasised



that merely because the Regulations do not address a particular situation, it does not mean they prohibit it and, in this regard, reliance was placed on the Commission's order dated 22.9.2023 in Petition No. 11/SM/2023. She further submitted that SECI has already accorded its approval to the transfer of the Project and novation of the PPA. Accordingly, she requested that the matter be reserved for orders and prayed for early disposal.

2. The learned counsel for the Respondent, CTUIL, sought one week's time to file their reply in the matter.

3. The learned counsel for the Respondent, SECI, submitted that SECI has already filed its compliance affidavit as directed vide the Record of Proceedings dated 31.7.2026.

4. Considering the submissions made by the learned counsel for the parties, the Commission allowed the Respondent, CTUIL, to file its reply within three days, with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.

5. The Petition will be listed for hearing on **29.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)